

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**07.12.2010**

OA No. 128/2009

Mr. P.N. Jatti, Counsel for applicant.  
Mr. Gaurv Jain, Counsel for respondents.

Learned counsel for the applicant submits that in view of the stand taken by the respondents that a criminal case is pending against the applicant, he does not want to press this OA at this stage and wants to press the same with liberty reserved to him file substantive OA at appropriate stage.

In view of what has been stated above, the applicant is permitted to withdraw the OA in the aforesaid terms.

*copy given  
vide no-11778/1178*  
The OA shall stand disposed of as having been withdrawn.

*7/12/10*  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ